

1/14.2.96

Shri. M. L. Paswan..... Registrar Incharge.

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*Defects
2/2
notified
15/2/96*

Learned Counsel for the applicant is absent. The Defects noted under item no. 2,10,11 & 21 of the Scrutiny Report must be removed by 8.3.96.

Sh.

PKL

(M. L. Paswan)
Registrar I/C

2/8.3.1996

Shri M.L.Paswan, Registrar I/c

Defects have ~~XXX~~ not been removed. List before the Bench on 4.4.1996 for admission.

Sh.
(M. L. Paswan)
Registrar I/C

*3/2/96
may be listed
on 25/10/96
for hearing on
admission as
per order of
Hon'ble Court
B. S. Biju
Registrar
Since the Division Bench is not
available at present let this case be
adjourned sine die till the Division
Bench is available.*

*Sh.
L. Registrar*

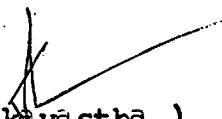
28/10/96

4/29.10.1996

Counsel for the applicant : Mr. A. K. Keshari.

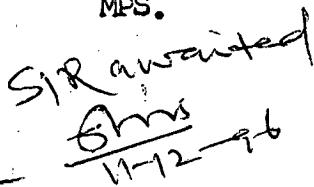
Heard the learned counsel for the applicant.

Admit. Issue notices to the respondents to file written statement within 4 weeks. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within one week. List this case before the Registrar for completion of pleadings on 12.12.1996.


(D. Purkayastha)
Member (J)


(K. D. Saha)
Member (A)

MPS.


S.R awaited
6/11/96

5/12.12.1996

Shri R. K. Sinha advocate appears for the applicant. None for the respondents. Notices have been issued to the respondents. S.R. awaited. Put up on 30.1.1997 for SR and W/s.

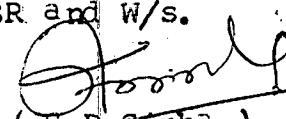
MPS.


(M. L. Paswan)
Registrar I/c

6/30.1.1997

The learned counsel for the applicant Shri R. K. Sinha is present. None for the respondents. Notices were issued to the respondents on 7.11.1996. SRs are still awaited. Put up on 19.2.1997 for SR and W/s.

MPS.


(S. P. Sinha)
Dy. Registrar I/c

12./ 26.2.99. List it on 10.3.99 for direction.

/CBS/

(L.R.K. PRASAD)

MEMBER (A)

13/10.3.1999

None for the parties.

List it for hearing on 14.5.1999.

MBS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

14/14.5.99

None for the applicant.

Shri G.K.Agrawal, Counsel for the respondents.

List it for hearing on 12.7.99

AKJ/

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

15/12.07.99

For want of time, hearing is adjourned to

11.08.1999.

SKJ

(L.R.K. Prasad)
Member (A)

(S.Narayan)
Vice-Chairman

16/11.8.1999

Shri S.Pandey, proxy counsel for the applicant.

On the request made on behalf of the learned
counsel for the applicant, Shri D.N.Pandey, list it
for hearing on 27.9.1999.

MBS.

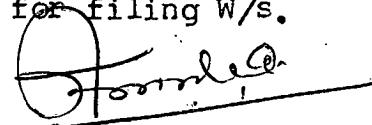
(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

7/19.2.1997

The learned counsel for the applicant is present. None for the respondents. Notices were issued to the respondents on 7.11.1996 but SRs are still awaited. Due to efflux of time notices upon the ^{are} respondents deemed to have been served under order 5 Rule 19 (A) of CPC. Put up on 18.3.1997 for filing W/s.

MPS.

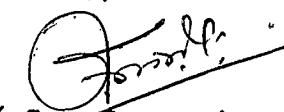


(S.P.Sinha)
Dy.Registrar I/c

8/18.3.1997

None for the parties. No W/s has yet been filed. Put up on 30.4.1997 for filing W/s as a last chance.

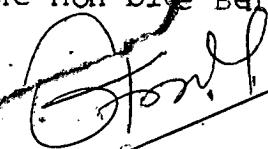
MPS.



(S.P.Sinha)
Dy.Registrar I/c

9/30.4.1997

The learned counsel for the applicant is present. None for the respondents. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 20.5.1997.



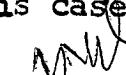
(S.P.Sinha)
Dy.Registrar I/c

W/S filed
on behalf of
respondent
filed on 8.5.97
and file
attached
N. Torno 10/ 20.5.97. W/S has been filed by the respondents. The applicant may file rejoinder, if any, within three weeks. List it on 5.6.97 for direction.



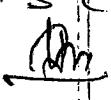
(V.N. Mehrotra)
Vice-chairman

Pleadings are complete in this case. Enter the case in the Ready List.



(V.N. Mehrotra)
Vice-Chairman

Appeal notice sleep
filed by Mr
Adv. S.C.



D. A. 28. 192/96

17/27.9.1999

List it for hearing on 18.11.1999.

MD S

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

18/18.11.99

List it for hearing on 11.1.2000.

AKJ

(L.JHA)
MEMBER (J)

(L.R.K. PRASAD)
MEMBER (A)

18 x 1 x 88 x 8 x 800.

19
11.1.2000

CM

list it on 22.2.2000 for hearing.

(L.Hmigiana)
Member (A)

(S.Narayan)
vice-chairman

20./ 22.2.2000.

None appears on accounts of advocates strike.

Let it be adjourned to 4.4.2000 for hearing.

CBS/ (L. MINGLIANA)
MEMBER (A)

(S. NARAYAN)
VICE-CHAIRMAN

DA - 192/96

21./ 4.4.2000.

For want of time, hearing is adjourned to
28.4.2000.

/CBS/ *l. R. K. Prasad*
(L.R.K. PRASAD)
MEMBER (A)

S. Narayan
(S. NARAYAN)
VICE-CHAIRMAN

22/28.04.2000 On the request of Shri S. Pandey, counsel
for the applicant, list it on 30.05.2000 for hearing.

l. R. K. Prasad
SKJ (L.R.K. Prasad)/M(A)

S. Narayan
(S. NARAYAN)/V.C.

23./ 30.5.2000.

On the request made by the counsel for the
applicant, list it on 26.7.2000 for hearing.

/CBS/ *l. R. K. Prasad*
(L.R.K. PRASAD)
MEMBER (A)

S. Narayan
(S. NARAYAN)
VICE-CHAIRMAN

24/26.7.200

None for the parties

List it for hearing on 21.8.2000.

SKS

l. Hminglana
(L. HMINGLANA)/M(A)

l. Jha
(L. JHA)/M(J)

25/21.8.2000

Shri A.K.Keshari, counsel for the applicant.

On the request of the learned counsel
for the applicant, list it for hearing on 20.9.2000.

MES.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

26/20.9.2000 Shri A.K.Keshari, counsel for the applicant.

On request, list it for hearing
on 9.11.2000.

MES.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

27/09.11.2000 : None appears on behalf of the applicant.

Let it be listed on 08.12.2000 for
hearing. In case nobody appears on behalf of the
applicant on the next date, it will be dismissed
for default.

skj

(L. R. K. Prasad)/M(A)

(S. Narayan)/V.C.

28/08.12.2000 : None appears on behalf of the applicant.

Shri G.K. Agarwal, ASC for the respondents.

Pursuant to the order dated 09.11.2000,
this OA is dismissed for default.

skj

(L. R. K. Prasad)/M(A)

(S. Narayan)/V.C.